GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:2232 ANSWERED ON:06.12.2012 EMERGENCY QUOTA Abdulrahman Shri ;Yadav Shri Ranjan Prasad

Will the Minister of RAILWAYS be pleased to state:

- (a) the norms/criteria being adopted for booking of Railway Ticket against emergency quota for various categories and its confirmation; and
- (b) the procedure to be followed by the public in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

(a) & (b): In order to meet the urgent travel requirements of High Official Requisition (HOR) holders, which includes Central Government Ministers, Judges of Supreme Court of India, High Court of various States etc. and MPs/MLAs, VIPs & other emergent demands, who are on the waiting list, a limited number of berths/seats have been earmarked in different trains and in different classes. The quota is being released by the staff in accordance with the priority as per warrant of precedence and well established practice being followed since long. At the time of allotment of berths, preference is given for travel of high dignitaries. Thereafter, other requisitions received from various quarters are considered and the remaining quota is released taking into account the factors like status of passengers travelling, nature of urgency like travelling on Government Duty, bereavement in the family, sickness, job interview etc.

In case of any exigency, a passenger with wait listed ticket can approach nearest emergency quota controlling authority, with a request for release of accommodation out of Emergency quota. The quota controlling authority can consider the request along with other such requests as per procedure mentioned above.